

GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
RAJYA SABHA
QUESTION NO 21.04.2010
ANSWERED ON

WIDE PREVALENCE OF CHILD LABOUR IN SOME SECTORS .

2871

Shri N. Balaganga

Will the Minister of CO-OPERATIVE LABOUR AND EMPLOYMENT be pleased to state :-

- (a) whether Government is aware that child labour is widely prevalent in the sectors like construction, brickkilns and rice mills;
- (b) if so, the details of Government action towards the child labour; and
- (c) the details of the role of National Child Labour Project with regard to the eradication of child labour and rehabilitation of the migrants' children?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT

(SHRI HARISH RAWAT)

(a) & (b): Yes, Sir. The Child Labour (Prohibition & Regulation) Act, 1986 as amended from time to time, prohibits employment of children below the age of 14 years in 16 Occupations & 65 Processes which include construction and brickkilns and also rice mills. Any person who employs a child in any occupation or process where employment of children is prohibited under the Act, is liable for punishment with imprisonment for a term which shall not be less than three months but which may extend to one year or with fine ranging from Rs. 10,000/- to Rs. 20,000/- or with both.

(c): Government is implementing the National Child Labour Project (NCLP) Scheme in 266 districts of the country. The children withdrawn from work are enrolled in the special schools being run under the scheme, where they are provided with bridge education, vocational training, stipend, nutrition, health care etc. with the objective to mainstream them into formal education system. Under the scheme, 6.20 lakh children were mainstreamed into regular education system so far.